

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(20)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : _____

PETITION NUMBER : CP/104/(IB)/CB/2018

NAME OF THE PETITIONER(S) : BHADRESH TRADING CORPORATION LTD

NAME OF THE RESPONDENT(S) : HARSHAVARDHAN COTTON AND SYNTHETICS P LTD

UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

P.J. SRI CHANGSHI

For operational creditor

M.S.T

HARSHAVARDHAN
COTTON AND
SYNTHETICS P LTD
V. ARALAKSHMI

For operational debtor

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ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor filed vakalat; the same is taken on record. Counsel for the Corporate Debtor prayed for time to make efforts to settle the outstanding payment. At request, time is enlarged with the direction to exchange the outlines of the offers, if any, to be given by the Corporate Debtor to the Petitioner and the Petitioner may give his response thereto before next date of hearing. Put up on 05.03.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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